

SCHEDULE II
Enactments amended
 (See section 133)

Year. (1)	No. (2)	Short title. (3)	Extent of repeal. (4)
1931	III	The Central Provinces Irrigation Act, 1931.	<p>In section 47, in clause (b), the following proviso shall be inserted, namely:—</p> <p>‘Provided that in the case of any land in the possession of a tenant, if such tenant is liable to pay the canal revenue in respect of such land under the provisions of the Bombay Tenancy and Agricultural Lands (Vidarbha Region ¹ * *) Act, 1958 (Bom. XCIX of 1958), such tenant shall be liable for the payment of the canal revenue in respect of such land’.</p>
1948	XXXVIII	The Central Provinces and Berar Local Government Act, 1948.	<p>In section 85, after sub-section (2), the following sub-section shall be inserted, namely:—</p> <p>‘Notwithstanding anything contained in sub-sections (1) and (2) in the case of any land in the possession of a tenant, if such tenant is liable to pay the cess in respect of such land under the provisions of the Bombay Tenancy and Agricultural Lands (Vidarbha Region ²* *) Act, 1958 (Bom. XCIX of 1958), such tenant shall be primarily liable for the payment of the cess in respect of such land.’</p>

¹ The words “and Kutch Area” were deleted by Mah. 26 of 1963, s. 3, Second Schedule.

² The words “and Kutch Area” were deleted by Mah. 26 of 1963, s. 3, Second Schedule.

SCHEDULE II—*contd.*

Year. (1)	No. (2)	Short title. (3)	Extent of repeal. (4)
1955	.. II	.. The Madhya Pradesh Land Revenue Code, 1954.	<p>(1) In section 103, in clause (b), for the words “occupancy tenants and protected lessees”, the words “occupancy tenants, protected lessees and other tenants” shall be substituted.</p> <p>(2) In section 126, in subsection (2), the following proviso shall be added, namely:—</p> <p>‘Provided that in the case of any land in the possession of a tenant, if such tenant is liable to pay land revenue in respect of such land under the provisions of the Bombay Tenancy and Agricultural Lands (Vidarbha Region ¹* * *) Act, 1958 (Bom. XCIX of 1958), such tenant shall be primarily liable for the payment of the land revenue in respect of such land.’</p> <p>(3) In section 127, after the words “in possession of the land” the words “and where the person in possession is himself primarily liable to pay land revenue, from any person interested in the land,” shall be inserted.</p>

¹ The words “and Kutch Area” were deleted by Mah. 26 of 1963, s. 3, Second Schedule.

SCHEDULE II—*contd.*

Year. (1)	No. (2)	Short title. (3)	Extent of repeal. (4)
			<p>(4) In section 135, the following proviso shall be added to clause (b) namely:—</p> <p>‘Provided that where such holding is in the possession of a tenant who is primarily liable to pay the land revenue in respect of such holding under the provisions of the Bombay Tenancy and Agricultural Lands (Vidarbha Region ¹* *) Act, 1958 (Bom. XCIX of 1958), by attachment and sale of the interest of the tenant in such holding and failing this by attachment and sale of such holding.’</p>

¹ The words “and Kutch Area” were deleted by Mah. 26 of 1963, s. 3, Second Schedule.